STATEMENT RE MURDER OF SHRI H. N. SANYAL, SOLICITORGENERAL OF INDIA

THE MINISTER OK STATE IN AFF.URS (SHRI MINISTRY OF HOME JAISUKHLAL HATHI): Madam, it is with deep regret that I have to announce to the House the sad murder of Shri H. N. Sanyal, Solicitor General of India. About mid-night yesterday, four persons broke into the bed room of Shri Sanyal, at his residence at 22, Akbar Road. They tied up his hands and feet with his dhoti and also tied a piece of cloth round his neck. Some of them seem to have pressed him down in his bed so as to prevent him from shouting. His dog started which awakened his barking servant. who •was sleeping out in Dalip, the verandah. Dalip saw the four culprits the room with the help of his torch. He noticed two of them standing beside the open almirah containing the cash box and the other two pressing Shri Sanyal down on his bed. He raised an alarm and ran to the servants' quarters to bring the other sei"vants. When the servants came, they also raised an alarm, on which Constable Ranjit Singh, gunman of Sardar Hukam Singh, Speaker of Lok Sabha, who lives in the adjacent bungalow at 20. Akbar Road, came over. He went into the house with the servants but did not And any of the culprits in it. Shri Sanyal's servants found him lying unconscious in the bed. Constable Ranjit Singh informed the Tughlak Road Police Station as well as the Police Duty Officer Tughlak Road Control Room. Police Station immediately rushed to the scene of crime and removed Shri Sanyal Safdarjung Hospital in a Police Wireless vehicle thinking that he may still be alive. The Doctor at Safdarjung Hospital Shri Sanyal dead. Within a found time other senior officers were also formed and all of them including the Inspector-General of Police and the Deputy Inspector-General of Police arrived at th© scene of occurrence.

The police dog and the Central Inspection of Scene of Crime Team, were summoned immediately to assist the Investigating Officer.

The Homicide Investigation Squad of the C.I.D., Crime Branch, has taken up the investigation of the case.

Dr. Nishikant Sen, Director, Forensic Science Laboratory, West Bengal, Calcutta, has arrived in Delhi at the request of the Inspector-General *of* | Police, Delhi, to assist in the investigation.

The dead body has been sent to the morgue for post-mortem examination, which will be taken up after Dr. Sen has examined it.

A team of selected officers has been entrusted to take up investigation on the various aspects of the case. Further enquiries are being pursued.

Shri Sanyal had served as Addi-; tional Solicitor-General upto Decem-i ber, 1962. Since December, 1962, he has been serving as Solicitor-General to the Government. He was a well-! known Advocate and an erudite scholar and served as Additional Solicitor-General and Solicitor-General with great distinction and ability. It is m_{ν} duty to record the deep appreciation of the Government of his work as Additional Solicitor-General and Solicitor-General. The House will no doubt allow me to convey the sympathy of the House and of the Government to the bereaved family.

Shri Bhupesh Gupta (West Bengal); From the statement he has; made it is obvious that he is handicapped in view of the fact that investigations have only started just now. How is it that in this area which is a well-known area, where many high dignitaries and high officials live—I presume a police patrol j is there during the night—nothing j could be found at that time? What I happened to the police in that

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[Shri Bhupesh Gupta.] locality sent for patrol duty? This needs to be explained. Secondly, the P.T.I, or some news agency has circulated the news that burglary or some such thing was there. From the statement just now made we get no indication of any burglary or any such thing. This seems to be a very peculiar, deep and premeditated murder, murder with intent to murder. These people should have come there for that. From the look of things it may also appear that they may be connected with other people and so on. I do not know but that point needs to be enlightened a little. I say this because this needs to be clarified.

SHRI A. B. VAJPAYEE (Uttar Pradesh): I should like to know whether any articles or documents are missing from the residence of the late Mr. Sanyal.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Or, cash.

THE DEPUTY CHAIRMAN: Would you like to answer these questions now or later on, at the end?

SHRI JAISUKHLAL HATHI: Let them ask I shall reply later.

SHRI LOKANATH MISRA

(Orissa); Madam, the Solicitor-General was entrusted with the tendering of opinion on so many cases of allegations against different high dignitaries in the country and one such information was sought advice tendered by him a few days back in regard to a case which is sub judice but on which there is also the question whether a judicial commission should or should not be appointed regarding that allegation. These are certainly points which must be taken Into consideration. In this connection. I also would like to know whether the police have sent for a file regarding the tendering of the opinion for investigating into the motive of the murder.

SHRI K. K. SHAH (Gujarat): The most important thing that I have not been able to find out is this. When the servants were there and were making a hue and cry, how could the men run away by the time the gunman could come? The gunman could not find the four men who were found by the servants to be inside the room.

SHRI A. M. TARIQ (Jammu Kashmir): The late Mr. Sanyal was residing on Akbar Road. Now, Akbar Road is one of the most important roads of New Delhi. It im just near the Prime Minister's House. Shri Satyanarayan Sinha a Minister. Sardar Hukam Singh, Speaker and another Minister, Shri Rai Bahadur live in the same street. There are also some top officers of the Government of India living there. understand from the statement of the Minister that there is no proper patrolling of this Road, there are no proper arrangements for the security of the life of the officers and the Ministers? What I understand from the statement which the hon. Minister made just now is that after the hue and cry was raised, the servants could wake up only one gunman from the nearby house of Sardar Hukam Singh. Why is it that there was no patrolling of the Road though the Tughlak Road Thana is nearby and the Prime Minister's House i_s also in another nearby corner of the Road?

SHRI G. MURAHARI (Uttar Pradesh); I would like to emphasise one point regarding this murder and that is the possible political character of the murder. In case there is any political motivation behind this murder, I would like the Minister to give us an assurance that whatever may be the motive, whoever may be the personalities involved, political or otherwise, no quar-:er shall be given and no pressure shall be tolerated and that Govern-nent will take all precautions to see hat such murders do not take place n this country because this is a beg-nning. I want the Government to a»-

sure usi that all steps will be taken to protect certain officers who are involved in investigating certain cases of corruption or things like that which have been referred to them.

هری عبدالغلی (پنجاب) : مهتم، مهی جاهتا هوی که وزیر صاحب کها کچه روشلی تالیس کے که جس الساری مهی ولا فرماتے ههی که کیش بکس تهی اس میں کوئی فائلیں بهی تهیں جو سرکار نے ان سے مشورة کے لئے بیجو پتلائک اور بهوین مترا کے متعلق دی تهیں ؟

†[श्री प्रम्युल ग्रानी (पंजाब): मैडम,
मैं चाहता हूं कि वजीर साहब क्या कुछ
रोशनी डालेंगे कि जिस भलमारी में वह फरमाते
हैं कि कैश बोक्स थी उसमें कोई फाइलें भी
चीं जो सरकार ने उनसे मुशवरा के लिए
वीजू पटनायक ग्रीर बीरेन मिद्रा के मुताल्लिक
की थीं?

Shri G. S. PATHAK (Uttar Pradesh): I only want to know, Madam, whether any articles were found mis-fling from the almirah or from any other box in tMt room.

SHRI CHANDRA SHEKHAIt (Uttar Pradesh): Madam . . .

THE DEPUTY CHAIRMAN: That will do. Mr. Hathi.

SHRI JAISUKHLAL HATHI: Various questions have been asked. So far as the last question of the hon. Mr. Pathak is concerned, the bunch of keys was found away from the room. Whether any articles are missing, it is not yet known. As the members of the family are arriving—perhaps must have arrived by now—it will be verified in the open in their presence because the jewellery box was found closed, and the bunch was away. It

t[] Hindi transliteration.

may be that it was opened and agaia closed. All that will be verified after the members of the family have come.

Solicitor-General

SHRI A. B. VAJPAYEE: What about the officials documents?

SHRI P. N. SAPRU (Uttar Pradesh): Were the papers forwarded by the Government found intact or were they tampered with? (*Interruptions*.)

SHRI JAISUKHLAL HATHI: So far as the suggestion, of Mr. Shah is concerned—that the servants were there, they raised a cry and in the meantime how the culprits could go away—that suggests some clue to the method of investigation. So far as Shri Lokanath Misra's suggestion is concerned it affords another clue for investigation. So far as the files are concerned, they will be verified and I can assure the House that the Government will try all methods and will leave no stone unturned to find out the culprit.

SHRI K. K. SHAH: The Delhi police work under pressure. If there is no pressure the Delhi police is also capable hiding a number of crime*.

SHRI B. K. P. SINHA (Bihar): Th« hon. Minister has said that the keys were found at some distance away from that room. May I know whether they were found thrown at some distance or they were found securely placed at some distance?

SHRI JAISUKHLAL HATHI: The difficulty is I have not been able to get all the details. I had a talk with the D.I.G. now about the point of Mr. Pathak.

SHRI CHANDRA SHEKHAR: The hon. Minister said that high officials including the I.G. and the D.I.G. immediately were at the scene of the occurrence. When did they reach there and when was the first report received by the Home Ministry? Because the statement could have been made early in the morning just after the Question Hour and they need not have waited till the afternoon for making a statement

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morning?

SHRI JAISUKHLAL HATHI: In the morning the difficulty was none except that the officers at the time of the crime, immediately when a crime of this nature occurs, are all busy with investigations rather than writing down statements and getting them sent to the Ministry and doing all those things. But the information was received early morning and the Law Minister knew of it right at three o'clock at night. There was no delay so far as information to the Government was concerned but so far as the statement was concerned, we were busy in the other House. We could have made it even at one o'clock but we made it now at four o'clock.

THE DEPUTY CHAIRMAN: I think it is enough.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, the answer is very vague. We want to know whether any papers have been stolen. We want an assurance that no files have been removed. Since the crime was committed at mid-night the Government had enough time. From the Government offices they must know how many files were sent to his house and j how many of them were found. It is jan easy thing. It is not a question of jewellery. Why confound the I issue of files and Government papers i with his personal jewellery?

SHRI LOKANATH MISRA: Madam, you may be pleased to request the hon. Home Minister to make a fuller statement as aoon as further information is available in the course of a day or two.

Tra DEPUTY CHAIRMAN: Have you got anything to say about the filea minu* the jewellery?

SHRI JAISUKHLAL HATHI: I, would request Shri Dahyabhai Pat-el I not to get unnecessarily ruffled over this. This is a sad incident. I appreciate its importance but as I said there i was nobody else in the house. He was alone; all the members of his family had gone out. After his death to find out what files had been sent etc., all that requires time. I can assure the House that we will take into consideration this issue with regard to what files had been sent and what are there. If any of them is found missing we will take all steps to find out the missing files.

Solicitor-General

"{ India

THE DEPUTY CHAIRMAN: Now, Mr. Bhupesh Gupta will continue his speech.

شرى عبدالغلى: ميدّم - هاوس كونسى فاثلهن كثبي هوثي كونسى فاللهن بهيجم هولي تهين

∱**भी श्रम्बुल गर्मी**ः मैडम, हाउस को यह क्यों नहीं बताया गया कि कौन सी फाइलें गई हुई थीं ? अफ़ीर साहब यह तो बता दें कि कौन सी फाइलें भेजी हुई थीं ?]

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, will you continue your speech?

SHRI BHUPESH GUPTA: Because he was speaking . . .

THE DEPUTY CHAIRMAN: I had called vour name.

SHRI BHUPESH GUPTA; That is all right but I cannot intervene when someone is speaking.

f | Hindi transliteration.